

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 175/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, challenging the arbitrary retention of the Construction Bank Guarantee of Rs. 15 Crores deposited by the ReNew Solar Power Pvt. Ltd. under the erstwhile CERC (Grant of Connectivity, Long Term Access and Medium-Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009, by Central Transmission Utility of India Ltd. and seeking return of the differential amount basis what was payable under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : ReNew Solar Power Private Limited (RSPPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RSPPL
Shri Girik Bhalla, Advocate, RSPPL
Ms. Sai Snigdha Nittala, Advocate, RSPPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing. Accordingly, the Commission adjourned the matter. However, the learned counsel for the Petitioner submitted that there is an apprehension of precipitative action by CTUIL *qua* Bank Guarantee (BG) amount of Rs. 8.5 crore (Rs. 18 crore Construction BG under the Connectivity Regulations 2009 less Rs. 9.5 crore that the Petitioner was required to submit at the stage of transitioning into the GNA Regulations) after 10.8.2026, and since the matter was being adjourned due to a paucity of time, the Commission may consider issuing a *status quo* direction *qua* the disputed part of BGs, at least till the next date of hearing.

2. The learned counsel for the Respondent, CTUIL, submitted that the dispute involves a short issue and requested that the matter be listed at the earliest.

3. In the substantial interest of justice, as the delay would defeat the object of granting injunction the Commission deemed it appropriate to direct the parties to



maintain the status quo *qua* the BGs for an amount of Rs.8.5 crore till the next date of hearing. However, the aforesaid order directing status quo has been passed without prejudice to the rights and contentions of the parties on merits.

4. The Petition will be listed for hearing on **13.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)